

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order: 15.4.1999

CP 18/98 (OA 494/97)

Suresh Chand Dubey s/o Shri Jagdish Prasad r/o Govindji ka Mandir, Mori Charbagh, Bharatpur.

... Petitioner

Versus

1. Shri Vasudeo Gupta, General Manager, Western Railway, Churchgate, Mumbai.
2. Shri L.R.Thapar, Divisional Railway Manager, Western Railway, Kota.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Petitioner

... In person

For the Respondents

... —

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Suresh Chand Dubey, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not deciding his representation within a period of two months have committed contempt of court.

2. We have heard the petitioner in person and perused the records.

3. The petitioner had submitted a representation dated 21.2.1998 to the General Manager, Western Railway, and the Divisional Railway Manager, Western Railway, Kota, requesting them to post him in the office of the PWI, Bharatpur, as a Head Clerk since the petitioner is a handicapped person due to the amputation of both of his legs. The aforesaid representation has been disposed of by an order dated 18.3.1998. The petitioner has been posted at Kota despite the fact that his family is residing at Bharatpur. If the petitioner is aggrieved by his posting at Kota, he may approach this Tribunal again. However, no case of contempt is made out. This Contempt Petition is, therefore, dismissed.

Copy of
(GOPAL SINGH)

ADM. MEMBER

Copy
(GOPAL KRISHNA)
VICE CHAIRMAN

VK